

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2099 of 2020**

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioner	: Mr. Jitendra S. Singh, Advocate
For the State	: Mr. Bholu Nath Ojha, A.P.P.

03/20.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Mr. Bholu Nath Ojha, the learned A.P.P. prays for and is allowed two weeks' time to seek instruction and to verify the fact as to whether the police after investigation had formally seized the vehicles which subsequently got escaped from the place of occurrence.

Put up this case under appropriate heading after two weeks.

(Rajesh Shankar, J.)

Manish